

### Posts Reserved for SC/ST

3348. SHRI N.J RATHWA : Will the PRIME MINISTER be pleased to state :

(a) the number of appointments made in the departments/undertakings under his Ministry during the last three years and the SC/ST candidates appointed amongst them;

(b) whether some posts for SC/ST are lying vacant in the departments/undertakings at present;

(c) if so, the details thereof, post-wise; and

(d) the steps taken or proposed to be taken for filling up the reserved posts and the reasons for delay in filling up these post?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) to (d) The information is being collected and will be laid on the Table of the Sabha.

[English]

### Mental Health Act

3349. SHRI KRISHAN LAL SHARMA : Will the PRIME MINISTER be pleased to state :

(a) whether Indian Lunacy Act 1912 is still in force in many States of the country whereas the Mental Health Act passed in the year 1993 is still dormant piece of legislation;

(b) if so, the reasons therefor; and

(c) the names of the States which have not yet adopted the latest Act?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY) : (a) The Mental Health Act, 1987 passed by Parliament received the assent of the President on 22nd May, 1987 and came into force in all the States and Union Territories of the country from the 1st day of April, 1993 vide the Gazette of India Extraordinary Notification No. 35 dated 11th January, 1993.

(b) and (c) Does not arise.

### Fifth Pay Commission

3350. SHRI K.P. NAIDU : Will the PRIME MINISTER be pleased to state :

(a) whether the Fifth Pay Commission had recommended for payment of at least half of the minimum of the revised scale to pensioners;

(b) if so, the reasons for not agreeing to the recommendation;

(c) whether the Government propose to reconsider the implementation of the above recommendation; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) Yes, Sir.

(b) The recommendation of Pay Commission for the consolidation of pension in respect of all pre-1.1.1996 retirees, in accordance with the formulation given by it, has been accepted. In the case of pre-1986 retirees, the Government has also accepted the recommendation that before such consolidation, their pension may be updated by notional fixation of their pay as on 1.1.1986 by adopting the same formula as for the serving employees. The Government considers that the above measures will provide adequate relief to the pensioners.

(c) and (d) Do not arise in view of answer to part (b) above.

### ESI Corporation

3351. SHRI RAM NAIK : Will the Minister of LABOUR be pleased to state :

(a) whether the Government are planning to overhaul the Employees State Insurance Corporation (ESIC);

(b) if so, whether the Government has called for views from all State Governments on this issue;

(c) if so, the salient features of the views expressed by the State Governments;

(d) whether the Government are contemplating the change in view of the facts that insured persons are not getting their dues promptly; and

(e) if so, the reasons ascertained by the Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI M.P. VEERENDRA KUMAR) : (a) to (e) The ESI Scheme provides for medical care and payment of cash benefits in the contingencies of sickness, maternity and employment injury. While the cash benefits are being administered by the ESIC, the provision of medical care except in Delhi and Noida is being administered by the State Governments/U.T. Administrations. There have been complaints about non availability of doctors, shortage of medicines, equipments etc. in the ESI Hospitals and dispensaries. In order to bring improvement in working of the ESI medical care one suggestion that has been made is setting up State level subsidiary corporations of the ESIC. State Governments and UT Administrations views on this suggestion have been sought.